

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 12/08/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70664/2016-SM[BR] dated 09/08/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/513/2007	GOLDEN EAGLE SHOE FACTORY INDRA MILLS COMPOUND, JEONI, MANDI AGRA
		Name and Address of Respondent
2		-C.C.E.KANPUR 117/7 SARVODYA NAGAR, KANPUR

Copy To

3 Advocate(s) / Consultant(s):

Bipin Garg
B-1/1289, A - Vasant Kunj,
New Delhi

4 Additional Party's Name & Address :

5 Bar Association, CESTAT, Allahabad

6 Director Publications, Customs, Excise. I.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 39/32, New Rohitak Road, New Delhi-110005

10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

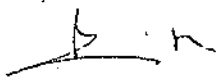
11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

12 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

14 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

15 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CRD Ground, Near Karkardooma Court, Delhi-110032

16 C.D.R. 17 Office Copy ☒ Guard File

 Asstt. Registrar

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH: ALLAHABAD**

SINGLE MEMBER BENCH

Appeal No. E/513/2007-EX(SM)

Dated of Hearing/decision: 09/8/2016

[Arising out of Order-in-Appeal No. 557/CE/APPL/KNP/06 dated 10.11.2006 passed by Commissioner (Appeals), Central Excise, Kanpur]

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

Golden Eagle Shoe Factory

Appellant

Vs.

C.C.E.- Kanpur

Respondent

Appearance:

Present for the Appellant: Shri Bipin Garg, Advocate

Present for the Respondent: Shri D.K. Deb (Assistant Commissioner) AR

Coram: Hon'ble Shri Anil Choudhary, Member (Judicial)

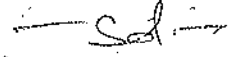
Final Order No. 70664/2016

Per: Anil Choudhary



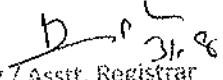
Heard the parties. The demand in dispute is due to rejection of remission claim-loss in fire. The remission claim have been allowed by this Tribunal vide Final Order No. A/55350/2013-EX-DB dated 16.01.2013 in Appeal No. E/1227/2006. Thus, this appeal is also allowed, by way of consequential benefit. The impugned order is set-aside.

(Dictated and pronounced in the open Court)


(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(K. Gupta)

प्रमाणित प्रतिलिपि / Certified True Copy


सहायक पंजीकार / Asstt. Registrar
सीमाशुल्क, उत्पादशुल्क एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

